

Central Administrative Tribunal
Principal Bench: New Delhi

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CP No.431/2002 IN OA No.1731/2002

This the day of 14th January, 2003

Hon'ble Sh. Govindan S.Tampi, Member(A)
Hon'ble Sh. Shanker Raju, Member(J)

K.S.Deswal,
S/o Shri Hazari Lal
R/o 5-C, Press Block,
Behind Old Secretariat
Delhi-51.

(By Advocate: Shri S.K.Gupta)

...Petitioner

Vs.

1. B.V.Shilveraj,
Secretary (Services),
Govt. of NCT of Delhi,
Delhi Secretariat,
IG Stadium, I.P.Estate,
New Delhi.

2. Smt. Shindu Shri Khullar,
Commissioner (Transport),
5/9, Under Hill Road,
Delhi-54.

...Respondents.

(By Advocate: Shri Vijay Pandita)

ORDER(ORAL)

By Sh.Govindan S.Tampi, Member(A)

Heard the parties.

Shri Vijay Pandita, learned counsel for the respondents refers to the respondents' order dated 11.11.2002 by which the representation of the applicant has been considered and disposed of by a speaking and reasoned order as directed by the Tribunal on 9.7.2002. He also states that the DPC for promotion to the post of Deputy Director is being held on 20.1.2003, as impugned to him by the respondents. Nothing further remains to be done in this case.

In the circumstances, we find that nothing survives in this CP. The same is accordingly dismissed and the notices issued to the alleged contemnors are discharged.

S.Raju
(Shanker Raju)
Member(J)

/kd/

(Govindan S.Tampi)
Member(A)